

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Divison Bench)

Item No.-102
(IB)-1913(ND)2019
New IA-2927/2024

IN THE MATTER OF:

Indian Bank

.....Applicant

Vs.

M/s. Nimitiya Hotel And Resorts Limited

.....Respondent

SECTION

U/s 7 of IBC (CIRP)

Order delivered on 04.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Manu Chaturvedi in IA-2927/2024

For the Respondent :

ORDER

New IA-2927/2024:-

This is an application filed under Section 60 (5) of IBC, 2016 read with Rule 11 of NCLT Rules, 2016 seeking direction to the Resolution Professional to admit the claim of the Applicant. Heard Ld. Counsel on behalf of Applicant. Ld. Counsel for the RP is present on the basis of advance notice. It was pointed out that Resolution Plan has already been approved by the CoC. Ld. Counsel for the RP also submitted various preliminary objections on the maintainability of the application. Nevertheless, Ld. Counsel for the RP accepts notice for filing reply to this application. Reply be filed within a period of 2 weeks. List this matter on **25.07.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**